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C.A.No. 4003 OF 2001
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ITEM NO.1A COURT NO. 2 SECTION IIIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL NO. 4003 OF 2001@@
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Vikas Deshpande ... Appellant (s)

Vs.

Bar Council of India and Ors. ... Respondent (s)

Date: 29-11-2002 This matter was called on for judgment today.

CORAM :
HON'BLE MR. JUSTICE V.N. KHARE
HON'BLE MR. JUSTICE ASHOK BHAN

For appellant (s) In-person

For respondent (s)
No. 2 Mr. VB Joshi, Adv.

UPON hearing appl.in-person & learned counsel, the Court made the following J U D G M E N T

.....L.....I....T.....T.....T.....T.....T.....T....J
Hon'ble Mr. Justice Ashok Bhan pronounced the judgment of this Court.

The appeal is dismissed. There shall be no order as to costs.

Reportable.@@
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.SP1

(Alka Dudeja) (S. Krishnan)
Court Master Court Master

Signed judgment is placed on the file.